

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

Service Tax Appeal No.76389 of 2018
Service Tax Appeal No.76390 of 2018

(Arising out of Order-in-Appeal No.13 to 15/ST/RKL-GST/2018 dated 30.01.2018 passed by Commissioner (Appeal I) of CGST & Excise, Bhubaneswar)

Smt.Kamal Kanti Panda

Sri Debasis Panda

SBI Evening Branch Building (2nd Floor), Jamunadeipur, Jail Road, Bhandjpur, Baripada, Dist.-Mayurbhanj, Odisha, Pin-757002

Appellant

VERSUS

Commissioner of CGST & Excise, Bhubaneswar

C.R.Building, Rajaswa Vihar, Bhubaneswar-7, Odisha

Respondent

Appearance:

None for the Appellant

Shri J.Chattopadhyay, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI RAJEEV TANDON, TECHNICAL MEMBER

FINAL ORDER NO...75202-75203/2023

DATE OF HEARING : 03.04.2023

DATE OF DECISION : 03.04.2023

PER RAJEEV TANDON:

The appellants have filed copies of Form No.SVLDRS-4, which are Discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and pray for withdrawal of their appeals. Accordingly, the appeals of the appellant are dismissed as withdrawn.

Dictated and pronounced in the open Court.

Sd/-

(Rajeev Tandon)
Member (Technical)

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